

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

11

C.P.(IB)-1510(MB)/2019

CORAM :

SHRI RAJASEKHAR V.K.

MEMBER (J)

SHRI RAJESH SHARMA

MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **02.03.2020**

Name of the Parties: Esteem Industries Pvt Ltd
V/s.
Milton Engineering Works Pvt Ltd

SECTION 9 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for the Operational Creditor present. She seeks to withdraw the present petition, on the ground of settlement arrived at with the Corporate Debtor. Accordingly, C.P.(IB)-1510(MB)/2019 is **dismissed as withdrawn**. Liberty is however, granted to the Operational Creditor to approach the Tribunal again in case there is a default.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

02.03.2020